

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

THURSDAY, THE TWELFTH DAY OF FEBRUARY  
TWO THOUSAND AND TWENTY SIX

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT APPEAL NO: 168 OF 2026**

Writ Appeal under clause 15 of the Letters Patent Preferred against the Order  
Dated 10/12/2025 in W.P.No.22585 of 2025 on the file of the High Court.

**Between:**

M/s. Hyderabad Paper Mills Pvt Ltd, Rep by its Managing Director Nooruddin  
Mohammed, S/o. Mohd Qamruddin, Age about 50 years, Occ. Business, R/o.  
Plot No.1,2 & 3, Phase-V, Patancheru Village and Mandal, Sangareddy  
District-502 319

**...APPELLANT**

**AND**

1. The Southern Power Distribution Company of Telangana Ltd, Repd by its  
Chairman and Managing Director, Mint Compound, Hyderabad.
2. The Chief General Manager (Rev), TGSPDCL, Hyderabad.
3. The Superintending Engineer, TGSPDCL Operation Circle, Sangareddy,  
Sangareddy District,
4. The Divisional Engineer, TGSPDCL Operations, Patancheru, Sangareddy  
District.
5. The Assistant Divisional Engineer, TGSPDCL Operations, Patancheru,  
Sangareddy District.
6. The Senior Accounts Officer, Circle Office, TGSPDCL, Sangareddy District.

**...RESPONDENTS**

**IA NO: 1 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated  
in the affidavit filed in support of the petition, the High Court may be pleased to  
pass an order to suspend the operation of the Judgement dated 10.12.2025 in  
WRIT PETITION No.22585 of 2025, pending disposal of the Writ Appeal.

**IA NO: 2 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order to suspend the operation of the impugned Notice vide Lr.No.SE/OP/SRD/SAO/HT/D.No.568/2024-25 dt.11.07.2025 and subsequent notice dated 27-12-2025 bearing Lr No.SE/OP/SGR/SAO/AAO-HT/JAO/D.No.1396/25-26 for recovery of dues of the previous owner M/s. Nagarjuna paper Mills under ROR Act, pending disposal of the Writ Appeal.

**Counsel for the Appellant: SRI PRANAY SOHINI**

**Counsel for the Respondents: SRI N.SREEDHAR REDDY, SC FOR TGSPDCL**

**The Court delivered the following: JUDGMENT**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**  
**AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**  
**AND**  
**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT APPEAL No.168 of 2026**

**Dated: 12.02.2026**

**Between:**

M/s. Hyderabad Paper Mills Pvt. Ltd.

**...Appellant**

**and**

The Southern Power Distribution Company of Telangana Ltd.,  
Rep. by its Chairman & Managing Director,  
Mint Compound, Hyderabad,  
and 5 others.

**...Respondents**

**JUDGMENT:**

Learned counsel Sri Pranay Sohini appears for the appellant.

Sri N.Sreedhar Reddy, learned Standing Counsel for Southern  
Power Distribution Company of Telangana Limited, appears for the  
respondents.

2. Heard the learned counsel for the parties.

3. The instant appeal is preferred against the order dated 10.12.2025 passed by the learned writ court disposing of W.P.No.22585 of 2025 preferred by the appellant.

4. The writ petition related to challenge to the notice dated 11.07.2025 seeking to recover arrears pertaining to M/s. Nagarjuna Paper Mills, the erstwhile owner of the land which was purchased by the appellant in public auction conducted by the Andhra Pradesh State Financial Corporation in the year 2004. The appellant approached the learned writ court against the demand taking a number of pleas. However, during the proceedings, 40% of the demand had been deposited pursuant to an interim order. During the course of hearing of the writ petition, learned counsel for the appellant undertook to pay the balance amount in six equal monthly instalments on or before 25<sup>th</sup> of every month. Based on that undertaking, the writ petition was disposed of. The appellant, in the present appeal, has sought to question the impugned directions based on the undertaking during the course of hearing to pay the balance amount in six equal monthly instalments.

5. Learned Standing Counsel for the respondents submits that now the issues on merits should not be allowed to be opened, when the appellant had given an undertaking to pay the balance amount.

6. We are of the view that if the appellant is questioning the observations recorded in the impugned order based on its undertaking, it should approach the learned writ court for review of the order.

7. Learned counsel for the appellant seeks leave to withdraw the appeal with liberty to file a review petition.

8. The instant appeal is accordingly dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/-MOHD.ISMAIL  
DEPUTY REGISTRAR  
SECTION OFFICER

To,

1. One CC to SRI PRANAY SOHINI, Advocate [OPUC]
2. One CC to SRI N.SREEDHAR REDDY, SC FOR TGSPDCL [OPUC]
3. Two CD Copies

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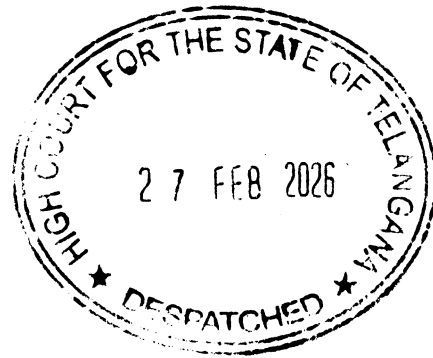
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**HIGH COURT**

**DATED: 12/02/2026**

**JUDGMENT**

**WA.No.168 of 2026**



**DISMISSING THE WRIT APPEAL  
AS WITHDRAWN,  
WITHOUT COSTS**

⑤ CHR  
23/2/26